

Formula for Re-allocation of Sale of Non-Levy Sugar

1995. SHRI SOBHANA DREESWARA RAO VAEDDE: Will the Minister of FOOD be pleased to state:

(a) whether there is any formula which enables the cane growers to have a share in the additional price realisations of the sugar factories from the sale of non-levy sugar;

(b) if so, the details of the formula and its components;

(c) how the formula is being implemented; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED): (a) As per the provisions of Clause 5A of the Sugarcane (Control) Order, 1966, the cane growers are entitled to receive, in addition to the minimum sugarcane price fixed, an additional price, if found due, in accordance with the provisions of the Second Schedule of the aforesaid Order.

(b) The details of the formula and its components are given in the statement.

(c) and (d). Central Government communicates the zone-wise unit cost per quintal of sugar for each sugar season to the State Governments requesting them to determine the additional cane price payable by each sugar factory in their State and ensure payments accordingly to the cane growers concerned.

STATEMENT

**Second Schedule
(See Clause 5-A)**

The amount to be paid on account of additional price (per quintal of sugarcane) under clause 5-A by a producer of sugar

shall be computed in accordance with the following formula, namely:-

$$X = \frac{R-L + 2A + B}{2C}$$

Explanation in this formula:

1. 'X' is the additional price in rupees per quintal of sugarcane payable by the producer of sugar to the sugarcane grower;

2. 'R' is the amount in rupees of sugar produced during the sugar year excluding the excise duty paid or payable to the factory by the purchaser;

3. 'L' is the value in rupees of sugar produced during the sugar year, as calculated on the basis of the unit cost per quintal ex-factory, exclusive of excise duty determined with reference to the minimum sugarcane price fixed under Clause 3, the final working results of the year and cost schedule and return recommended by the such authority as the Central Government may specify from time to time;

4. 'A' is the amount found payable for the previous year but not actually paid vide sub-clause (9),

5. 'B' is the excess or shortfall in realisation from actual sales of the unsold stocks of sugar produced during the Year, as on 30th day of September vide item 7 (ii) below which is carried forward and adjusted in the sale realisations of the following year;

6. 'C' is the quantity in quintals of sugarcane purchased by the producer of sugar during the sugar year.

7. The amount 'R' referred to in Explanation 2 shall be computed as under, namely:-

(i) the actual amount realised during the sugar year; and

- (ii) the estimated value of the unsold stocks of sugar held at end of 30th September calculated in regard to free sugar stocks at the average rate of sales made during the fortnight 16th to 30th September in regard to levy sugar stocks at the notified levy prices as on 30th September.

Explanation – In this 'Sugar' means any form of sugar containing more than ninety per cent sucrose.

Operation Black Board in Andhra Pradesh

1996. SHRI K.P. REDDAIAH YADAV: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Operation Black Board Scheme is not being implemented in all the districts of Andhra Pradesh;

(b) if so, the reasons therefor;

(c) the target fixed for Andhra Pradesh during last year district-wise and amount allocated in this regard; and

(d) the extent to which these targets have been achieved during the last year?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE (KUMARI SELJA) (a) It is intended to cover all the primary schools existing as on 30.9 1986 in all the districts of Andhra Pradesh.

(b) Does not arise.

(c) and (d) No year-wise or district-wise targets are fixed, the phasing of the scheme depends upon the pace of implementing of the Scheme by the State Government So far all four phases in 1987-88,

1989-90 and 1991-92 comprising 43306 schools falling in all the districts of the State have been sanctioned to Andhra Pradesh.

The 4th phase of the scheme was sanctioned during February, 1992. The details of the sanctioned proposal are given as under:-

(i) *Coverage*

Schools Covered

17148

(ii) *Equipment*

Amount Sanctioned

Rs. 13, 60,00,000

(iii) *Teachers*

No. of Posts Sanctioned

9004

(iv) *Construction*

No. of class rooms required to be constructed by the State Govt.

Committees for Expenditure CUT

1997. SHRI HANNAN MOLLAH: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have constituted several sub-Committees to suggest steps for expenditure cut;

(b) if so, the details thereof; and

(c) when these sub-Committees are expected to submit their reports?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAY (SHRI MALLIKA RAJUN): (a) to (C). Action Plan has been launched on the Railways to improve upon the operating ratio through augmentation of